

Air Force Academy of Hyderabad

*738. Shri Parthasarathy:
 Shri Sidheshwar Prasad:
 Shri K. Haldar:
 Shri K. P. Singh Deo:
 Shri Madhu Limaye:
 Shri Kameshwar Singh:
 Shri Rabi Ray:
 Shri Sequeria:
 Shri S. M. Joshi:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Government have decided to set up an Academy for Air Force at Hyderabad; and

(b) if so, when it is likely to start functioning and how will it affect Hakimpet, Jodhpur and Bangalore Training Centres?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):

(a) and (b). Yes, Sir. Basic training at the Air Force Academy at Hyderabad is expected to commence from about the middle of 1969. When the Academy begins to function fully from about the end of 1971, it will absorb the training of pilots at the intermediate stages as well and undertake the training of navigators and air signalers at present done at Jodhpur and the advanced stage of flying training on single-engine aircraft done at Hakimpet. Applied stage (Post-commission) flying training on single-engine aircraft will continue at Hakimpet. The training centre at Bangalore will not be affected in any way by the formation of the Academy.

Reorganisation of External Affairs Ministry

*739. Shri Rabi Ray: Will the Minister of External Affairs be pleased to state:

(a) whether there is any proposal to reorganize the External Affairs Ministry; and

(b) if so, the steps that are being taken in this connection?

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) No, Sir.

(b) Does not arise.

Air Space Violations by Pakistan since Tashkent Declaration

*740. Shri George Fernandes:
 Shri Madhu Limaye:
 Shri J. H. Patel:

Will the Minister of Defence be pleased to state:

(a) the number of times Pakistan has violated Indian air space since the signing of the Tashkent Declaration;

(b) whether protests were lodged with the Pakistan Government on every occasion when our air space was violated;

(c) whether Pakistan has given any explanations following these protests; and

(d) whether there was an agreement between India and Pakistan that combat and transport air force aircrafts of both countries would not fly within 10 kilometres of the international border and the cease-fire line?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):

(a) According to the information so far available to Government, there have been 45 violations of Indian air space by Pakistani aircraft since the signing of Tashkent Declaration on 11th January, 1966.

(b) Protests were lodged with the Government of Pakistan for air space violations over areas other than J & K. Complaints about air space violations in J & K area were lodged with the U.N. Observers.

(c) Pakistan has not given any reply, except in one case wherein they have denied the violation.

(d) It was agreed between the C.A.S., I.A.F. and C-in-C, R.A.F. during discussions held by them on 16th/17th February 1966 and 14th/15th

March, 1966, that combat and transport Air Force aircraft of both the countries would not fly within 10 kilometres of the international border and the Cease-Fire Line, except in the case of flights for providing logistic support to border posts.

Anti-Indian Propaganda in U.A.R. Newspapers

*741. **Shri M. Amersej:**
Shri D. N. Patodia:
Shri Virendrakumar Shah:
Shri Meetha Lal:
Shri M. L. Sondhi:
Shri K. F. Singh Deo:
Shri P. K. Deo:

Will the Minister of External Affairs be pleased to state:

(a) whether any action has been taken on his assurance given to the House sometime back that he will take up with the U.A.R. the question of anti-Indian propaganda being conducted in its newspapers; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) and (b). This matter was taken up by our Ambassador at Cairo and with the UAR Ambassador in New Delhi. The Editor of the Paper 'Rose El-Youssef' had already apologised to our Ambassador and the UAR Foreign Office has expressed regret that this article should have appeared at all.

Rehabilitation of Disabled Jawans

*742. **Shri Narendra Singh Mahida:**
Shri Ramachandra Ulaka:
Shri R. K. Sanghi:
Shri Shankarrao Mane:
Shri H. D. Tulsidas:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that seven hundred disabled Jawans are likely to be released from service as invalids;

(b) if so, the details of the arrangements made by the Directorate of Re-

settlement, Ministry of Defence for their rehabilitation;

(c) whether it is also a fact that the employers in the Private Sector are not eager to employ them; and

(d) if so, whether Government propose to introduce any legislation to assist the disabled jawans to get re-employment?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):
 (a) Yes, Sir.

(b) They are being rehabilitated as and when they complete their medical treatment, by either providing them civil jobs commensurate with their qualifications, experience and residual capacity or by arranging some vocational training for them so that, on the completion of the training, they can earn their livelihood.

(c) This is true to some extent.

(d) No, Sir. Government consider that the object should be achieved by persuasion as far as possible.

Acquisition of Land for Defence Use in Jorhat

*743. **Shri R. Barua:** Will the Minister of Defence be pleased to state:

(a) whether the people from Naosalia and Hazari villages in Jorhat subdivision had to part with their lands including homestead lands for defence use;

(b) if so, the number of them who have not yet received compensation including shifting costs and the reasons for the delay;

(c) whether Government had agreed to pay shifting allowance to the people before they vacated their hearths and homes but the authorities have not implemented the orders; and

(d) whether Government are aware that the Army authorities occupied the lands without any acquisition or requisition notice?